

*The Lok Sabha re-assembled after
Lunch at six minutes Past Four-
teen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

APPROPRIATION (VOTE ON
ACCOUNT) BILL, 1987*

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part the financial year 1987-88.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1987-88."

The motion was adopted.

SHRI B. K. GADHVI : I introduce† the Bill.

I beg to move† :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1987-88, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the Financial year 1987-88, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 13-3-1987.

†Introduced/moved with the recommendation of the President.

MR. DEPUTY SPEAKER : We shall now take up Clause by Clause consideration of the Bill.

The question is :

"That Clauses 2 to 4 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. K. GADHVI : Sir, I beg to move :

"That the Bill be passed"

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.10 hrs.

APPROPRIATION (NO. 2) BILL,
1987*

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87.

*Published in Gazette of India Extraordinary, Part II Section 2, dated 13.3.1987.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87."

The motion was adopted.

SHRI B. K. GADHVI : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : We shall now take up Clause-by-Clause consideration of the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Encating Formula and the Title were added to the Bill.

SHRI B. K. GADHVI : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.12 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : With your permission, Sir, I rise to announce that Government Business in the House during the week commencing 17th March, 1987, will consist of :

1. Discussion and voting on :
 - (a) Demands for Grants (Railways) for 1987-88.
 - (b) Supplementary Demands for Grants (Railways) for 1986-87.
 - (c) Demands for Excess Grants (Railways) for 1984-85.
2. Discussion on the Resolution regarding Railway Convention Committee Report.
3. Consideration of any item of Government Business carried over from today's Order Paper.
4. Consideration and passing of :
 - (a) The Delhi Municipal Corporation (Amendment) Bill, 1987, as passed by Rajya Sabha.
 - (b) The Factories (Amendment) Bill, 1986.
 - (c) The Cine Workers' Welfare Fund (Amendment) Bill, 1987.
 - (d) The Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by Rajya Sabha.

† Introduced/moved with the recommendation of the President.